

FORM G**INVITATION FOR EXPRESSION OF INTEREST FOR****ASTRAL STERITECH PRIVATE LIMITED OPERATING IN PHARMACEUTICAL INDUSTRY AT BARODA, GUJARAT**

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

1	Name of the corporate debtor along with CIN	Astral Steritech Private Limited CIN: U24100GJ2012PTC071810 AAKCA8971F
2	Address of the registered office	911, Gidc Makarpura, Vadodara, Gujarat, India - 390010
3	URL of website	https://astralcorporate.com/
4	Details of place where majority of fixed assets are located	911, Gidc Makarpura, Vadodara, Gujarat, India - 390010
5	Installed capacity of main products/ services	Installed Capacity is 2 lines of 120 vials per minute.
6	Quantity and value of main products/ services sold in last financial year	As per GST Returns the turnover for the year 2023-24 is around Rs.10.76 Crores
7	Number of employees/ workmen	Nil (CD is not a going concern)
8	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	The details can be obtained by sending a request email to RP at: astralibc2024@gmail.com or manishbuchasiacs@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	The detailed invitation for expression of interest including eligibility for prospective resolution applicants under Section 25(2)(h) of the code can be sought from the RP by sending a email to: astralibc2024@gmail.com
10	Last date for receipt of expression of interest	09-09-2024
11	Date of issue of provisional list of prospective resolution applicants	19-09-2024
12	Last date for submission of objections to provisional list	24-09-2024
13	Date of issue of final list of prospective Resolution Applicant	04-10-2024
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	09-10-2024
15	Last date for submission of resolution plan	08-11-2024
16	Process email id to submit EOI	astralibc2024@gmail.com

- Note:**
- 1) The Resolution Professional ("RP")/ Committee of Creditors ("CoC") shall have discretion to change the criteria for the EOI at any point of time.
 - 2) The RP/CoC reserves the right to cancel or modify the process, timelines or eligibility criteria without assigning any reason and without any liability whatsoever

Sd/-

Mr. MANISH SANTOSH BUCHASIA PCS IP RV

Resolution Professional

Reg No.: IBBI/IPA-002/IP-N00487/17-18/11449

For, **Astral Steritech Private Limited (Under CIRP)**

AFA No.: AA2/11449/02/271123/202376;

Valid from 28/11/2023 to 27/11/2024

Date: 24/08/2024

Place: Ahmadabad

GANESH HOUSING CORPORATION LIMITED

[CIN: L45200G1991PLC015817]

Regd. Office: Ganesh Corporate House, 100 Feet Hebatpur-Thaltej Road, Nr. Sola Bridge, Off. S.G. Highway, Ahmedabad - 380 054
(P: +91 79 6160 8888 (W: www.ganeshhousing.com (E: secretarial@ganeshhousing.com

NOTICE

TRANSFER OF EQUITY SHARES AND UNCLAIMED DIVIDEND TO INVESTOR EDUCATION AND PROTECTION FUND (IEPF) ACCOUNT

This Notice is given pursuant to the provisions of section 124 (6) of the Companies Act, 2013 ("Act") read with the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 as amended from time to time ("Rules") that the shares in respect of which dividend has not been paid or claimed by the shareholders for seven consecutive years or more, are to be transferred to the Demat account of the Investor Education and Protection Fund Account ("IEPF Account").

Pursuant to the provisions set out in the Rules, the Company is communicating through individual notice(s), to the concerned shareholders whose shares are liable to be transferred to IEPF Account under the said Rules for taking appropriate action(s) to claim their unpaid dividend.

The full details of such shares which are due for transfer on October 26, 2024 to IEPF Account, are available on its website at www.ganeshhousing.com and the shareholders are requested to verify the details of the shares liable to be transferred to IEPF Account at <http://www.ganeshhousing.com/dividend.html>

The concerned shareholders holding shares in physical form and whose shares are liable to be transferred to IEPF Account may note that as per the requirement of the Rules, the Company would be issuing new share certificate(s) for transfer of such shares to IEPF, in lieu of the original share certificate(s) which are registered in their names and these original share certificate(s) will stand automatically cancelled and be deemed non-negotiable. The shareholders may further note that the details uploaded by the Company on its website shall be considered and be deemed to be adequate notice in respect of issue of the duplicate share certificate(s) by the Company for the purpose of transfer of shares to IEPF Account pursuant to the Rules.

In case the Company does not receive any valid claim from the concerned shareholders by October 26, 2024, the Company with a view to comply with the requirements set out in the Rules, shall transfer the corresponding shares and unclaimed dividend (declared by the Company on September 27, 2017) to the IEPF Account by the due dates as per procedure stipulated in the Rules. Concerned shareholders holding shares in dematerialized form may note that the Company shall inform the depository by way of corporate action for transfer of shares in favour of the DEMAT account of IEPF. Please note that no claim shall lie against the Company in respect of unclaimed dividend and equity shares transferred to the IEPF Account/IEPF Authority.

Shareholders may note that both the unclaimed dividend and the shares transferred to IEPF Account including all the benefits accruing on such shares, if any, can be claimed back by concerned shareholder from IEPF Account, after following the procedure as prescribed under the Rules.

In case the shareholders have any queries on the subject matter, they may contact the Company's Registrar and Share Transfer Agent / at MCS Share Transfer Agent Limited, Email: mcsstahd@gmail.com Contact No. +91 79-26580451/62/63 or write to Company at Email: secretarial@ganeshhousing.com

Date: 23/08/2024 For Ganesh Housing Corporation Limited
Place: Ahmedabad

Sd/-
Jasmin Jani
Company Secretary

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR

ASTRAL STERITECH PRIVATE LIMITED OPERATING IN PHARMACEUTICAL INDUSTRY AT BARODA GUJARAT

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

1	Name of the corporate debtor along with CIN	Astral Steritech Private Limited CIN: U24100G2012PTC071810 AAKCA8971F
2	Address of the registered office	911, Gidc Makarpura, Vadodara, Gujarat, India - 390010
3	URL of website	https://astralcorp.com/
4	Details of place where majority of fixed assets are located	911, Gidc Makarpura, Vadodara, Gujarat, India - 390010
5	Installed capacity of main products/ services	Installed Capacity is 2 lines of 120 vials per minute.
6	Quantity and value of main products/ services sold in last financial year	As per GST Returns the turnover for the year 2023-24 is around Rs.10.76 Crores
7	Number of employees/ workmen	Nil (CD is not a going concern)
8	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	The details can be obtained by sending a request email to RP at: astralbc2024@gmail.com or manishbuchasia@gmail.com
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16	Process email id to submit EOI	astralbc2024@gmail.com

Note: 1) The Resolution Professional ("RP") Committee of Creditors ("CoC") shall have discretion to change the criteria for the EOI at any point of time.
2) The RP/CoC reserves the right to cancel or modify the process, timelines or eligibility criteria without assigning any reason and without any liability whatsoever

Sd/-
Mr. MANISH SANTOSH BUCHASIA PCS IP RV
Resolution Professional

Reg No.: IBBI/IPA-002/IP-ND0487/17-18/11449
For: Astral Steritech Private Limited (Under CIRP)

AFA No.: AA2/11449/02/27/1123/2023/276
Valid from 28/11/2023 to 27/11/2024

Date: 24/08/2024
Place: Ahmedabad

IDFC FIRST Bank Limited



(erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) | CIN : L65110T2014PLC097792

Registered Office: - KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai- 600031.
Tel: +91 44 4564 4000 | Fax: +91 44 4564 4022

NOTICE UNDER SECTION 13 (2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

The following borrowers and co-borrowers availed the below mentioned secured loans from IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited). The loans of the below-mentioned borrowers and co-borrowers have been secured by the mortgage of their respective properties. As they have failed to adhere to the terms and conditions of the respective loan agreements and had become irregular, their loan were classified as NPA as per the RBI guidelines. Amounts due by them to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) are mentioned as per respective notices issued more particularly described in the following table and further interest on the said amounts shall also be applicable and the same will be charged as per contractual rate with effect from their respective dates.

Sr. No.	Loan Account No.	Type of Loan	Name of borrowers and co-borrowers	Section 13 (2) Outstanding Notice Date	Section 13 (2) Outstanding Notice
1	63180604 & 66362032	Home Loan	1. Maheshkumar Vishwanath Chaturvedi 2. Ranuben Maheshkumar Chaturvedi	06.08.2024	INR 62,97,801.22/-

Property Address: All That Piece And Parcel Of Immovable Property Being Residential Flat No. 101, On 1st Floor, In Block "A", Admeasuring 194.86 Sq. Meters (Built-up Area), Together with Undivided Land Admeasuring 63.73 Sq. Meters, Of The Building Known As "Heliconia", Constructed On N. A. Land Bearing Final Plot No. 14/1 Paiki On Western Side (Private Final Plot No. 14/1/3) (given In Lieu Of Land Of Block No. 739/c Alias Block No. 739/k) Of Draft Town Planning Scheme No. 53/c (shila) Situated At Mouje Shilaj, Taluka - Ghatlodia, In The Registration District Of Ahmedabad And Sub District Ahmedabad-9 (Bopal), Gujarat-380059, And Bounded As Follows: - East : Survey No. 739/A, West : Survey No. 487/B, North : 100 Ft. T.P. Road, South : 40 Ft. T.P. Road/survey No. 739/D

You are hereby called upon to pay the amounts to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) as per the details shown in the above table with contracted rate of interest thereupon from their respective dates and other costs, charges etc., within 60 days from the date of this publication, failing which the undersigned shall be constrained to initiate proceedings, under Section 13 (4) and section 14 of the SARFAESI Act, against the mortgaged properties mentioned hereinabove to realize the amount due to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited). Further you are prohibited under Section 13 (13) of the said Act from transferring the said secured assets either by way of sale/lease or otherwise.

Sd/-
Authorized Officer
IDFC First Bank Limited

Date: 24.08.2024 (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)
Place: Gujarat

IDFC FIRST Bank Limited



(erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) | CIN : L65110T2014PLC097792

Registered Office: - KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai- 600031.
Tel: +91 44 4564 4000 | Fax: +91 44 4564 4022

NOTICE UNDER SECTION 13 (2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

The following borrowers and co-borrowers availed the below mentioned secured loans from IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited). The loans of the below-mentioned borrowers and co-borrowers have been secured by the mortgage of their respective properties. As they have failed to adhere to the terms and conditions of the respective loan agreements and had become irregular, their loan were classified as NPA as per the RBI guidelines. Amounts due by them to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) are mentioned as per respective notices issued more particularly described in the following table and further interest on the said amounts shall also be applicable and the same will be charged as per contractual rate with effect from their respective dates.

Sr. No.	Loan Account No.	Type of Loan	Name of borrowers and co-borrowers	Section 13 (2) Outstanding Notice Date	Section 13 (2) Outstanding Notice
1	13921647	Home Loan	1. Mohammadsafi M Makrani 2. Shamimbanu M Makrani	10.07.2024	INR 11,76,509.68/-

Property Address: All That Piece And Parcel Of Flat No. 315 And 316 Consolidated Flat No. 315 Admeasuring 708 Sq. Feet (Super Built Up Area) On Third Floor In "Mimara Complex" Situated In Vibhag-A, Tikka No. 20/3 Of Survey No. 54 Being R.S. No. 50/1, 50/2 And 50/3 Of Vadodra Sahar, Fatepura Vibhag, District & Sub District Vadodra, Gujarat-390006, And Bounded As: - East : Survey No. 48 Jay Hind Mill, West : Hafajeli Club, North : Laal Akhada, South : Raj Marg Sarasija Talav To Ajabdi Mill Road

You are hereby called upon to pay the amounts to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited) as per the details shown in the above table with contracted rate of interest thereupon from their respective dates and other costs, charges etc., within 60 days from the date of this publication, failing which the undersigned shall be constrained to initiate proceedings, under Section 13 (4) and section 14 of the SARFAESI Act, against the mortgaged properties mentioned hereinabove to realize the amount due to IDFC FIRST Bank Limited (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited). Further you are prohibited under Section 13 (13) of the said Act from transferring the said secured assets either by way of sale/lease or otherwise.

Sd/-
Authorized Officer
IDFC First Bank Limited

Date: 24.08.2024 (erstwhile Capital First Limited, amalgamated with IDFC Bank Limited and presently known as IDFC First Bank Limited)
Place: Vadodara



The Federal Bank Ltd., LCRO/Ahmedabad Division, Shop No. 101, First Floor, Central by Sangath IPL, Next to PVR Cinema, Nr. Lake & Garden, Motera, Ahmedabad - 380005. E-mail: ahdrcr@federalbank.co.in

To, Shri Manoharan Kuttan S/o Kuttan, B/63, GF, Shivjanji Row House, Gadhkol, Near Namak Factory, Raj Pipala Road, Ankleshwar, Bharuch, Gujarat - 393010.

Notice issued under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as Act)

You have availed Federal Personal Car Loan (FPL) with number 1470740001370 of Rs. 17,40,000/- (Rupees Seventeen Lakh Forty Thousand Only) on 09.09.2020 from The Federal Bank Limited a company registered under the Companies Act 2013 having registered office at Aluva (hereinafter referred to as the bank) through its branch at Bharuch to purchase a brand new car, after executing necessary security agreements / loan documents in favour of the Bank. Towards the security of the aforesaid credit facility availed from the Bank, you have created security interest in favour of the Bank by way of hypothecation in respect of the following movable property.

DESCRIPTION OF HYPOTHECATED MOVABLE PROPERTY

Hypothecation of MG Factor 2.0 MT SHARP BS VI, having Chassis No. MZ7HD1D2G3H028945, Engine No. 4068737, Diesel, 2020 Model, Burgundy Red Colour, bearing Registration No. GJ 16 CS 5111.

The aforesaid hypothecated security property is hereinafter referred to as "secured asset". You have defaulted repayment of the above-secured debt in violation of the agreed terms and the account being Non Performing Asset as on 03.08.2024, as per the guideline of RBI. The undersigned being Authorized Officer of the Federal Bank Ltd. hereby informs you that a sum of Rs. 6,63,008/- (Rupees Six Lakh Sixty Three Thousand and Eight Only) is due from you as on 05.08.2024 under your FPL maintained with Bharuch Branch of the Bank. As such, the Bank as a secured creditor as envisaged under section 2(zd) of the Act hereby call upon you, as contemplated under Sec. 13(12) of the said Act, to pay the said amount with further interest @ 10.75% per annum in your FPL with monthly rests along with additional/pending charges and costs from 05.08.2024 from you, till the date of payment and costs within 60 days from the date of this notice, failing which the Bank as a secured creditor shall be constrained, without prejudice to any of its other rights and remedies, to take, without any further notice, the following recourse measures prescribed under section 13(4) of the Act against you.

• To take possession of the secured assets described above and transfer the said assets by way of lease, assignment or sale for realising the dues.

• To take over the management of the secured assets and transfer them by way of lease, assignment or sale for realising the dues.

• To appoint any person to manage the secured assets the possession of which has been taken over by the bank.

• To require at any time by notice in writing, to any person who has acquired any of the secured assets from you and from whom any money is due or may become due to you, to pay to the bank.

You are also put on notice that as per section 13(13) of the Act, you shall not after receipt of this notice transfer by way of sale, lease or otherwise any of the secured assets referred to in this notice in any manner whatsoever to the prejudice of the interest of the bank without its prior written consent.

You are also put on notice that Section 13(6) of the Act empowers the bank to give a valid title to the transferee all rights in, or in relation to, the secured asset transferred as if the transfer had been made by the owner of such secured asset. Please be informed that in the event of your failure to discharge your liability in full within 60 days from the date of this notice and the bank initiates remedial actions under the provisions of the Act, you shall further be liable to pay to the bank all cost, charges and expenses incurred in that connection. Your attention is also invited to the provisions of section 13(8) of the Act, in respect of time available, to redeem the secured assets (security properties). In case the dues are not fully satisfied with the sale proceeds of the secured assets, the bank shall proceed against you for the recovery of the balance amount personally.

This notice is issued without prejudice to the other rights and remedies available to the bank for recovering its dues.

Dated this the day 08th of August 2024. Sd/-
Authorized Officer, The Federal Bank Ltd.



Registered Office: 504, Nirmal Ecstasy, 5th Floor, Jatashankar Dossa Road, Mulund (West), Mumbai-400 080
Branch Office: Plot No. 124, Sector 11A, Near Killol Hospital, Opp. Prince Restaurant, Gandhidham (Kutch), 370201

PUBLIC NOTICE FOR AUCTION CUM SALE

NOTICE OF SALE OF RESIDENTIAL PROPERTIES THROUGH "PUBLIC NOTICE CUM AUCTION" MORTGAGED TO INDIA HOME LOAN LIMITED (IHL) UNDER THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002(SARFAESI ACT)

In exercise of power under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, conferred under section 13(12) to the Authorized Officer of India Home Loan Limited (IHL) has taken over possessions of the schedule property(ies) U/s 13(4) of the SARFAESI ACT. Public in General is informed that the secured property(ies) as mentioned in the Schedule are available for sale through PUBLIC AUCTION, as per the terms agreeable to the IHL for realisation of Company's dues on "AS IT IS WHERE IT IS BASIS" and "AS IT IS WHAT IT IS BASIS" and "WITHOUT RECOURSE BASIS".

Account No.	Name of the Owner of the Property	Details of the Property	Reserve Price (Rs)	Earnest Money Deposit (Rs.)
GDM-632	1.Mr. Pramod Ravishankar Sharma (Borrower) 2.Mrs. Maya Ravishankar Sharma (Co-Borrower/Mortgagor)	All that piece and parcel of the property being Plot No. 80, having built up area 55.00 sq. Mtr. & built-up area 36.40 Sq. Mtrs. (As it is actual construction thereon) Project name and style "AMBAJI NAGAR-10" Mouje: VARSAJEDI, R.S. No.482/1p2, Near Bageshree Society, Registration District: Kutch, Sub District: Anjar, 370110, Bounded by North-Plot No.81, South-Plot No. 79, East-1.50 Mtr. Lane, West-9.00 Mtrs. wide Road	8,50,000/-	85,000/-

Terms and Conditions for sale of property through PUBLIC AUCTION are as under:

1. Sale through PUBLIC AUCTION will be on "AS IT IS WHERE IT IS BASIS" and "AS IT IS WHAT IT IS BASIS" and "WITHOUT RECOURSE BASIS".
2. The aforesaid properties shall not be sold below the reserve price mentioned above. Intended bidders are required to deposit stated above by way of the Cheque/Pay Order/Demand Draft or Electronic Banking Channels payable at Gandhidham and in favour of INDIA HOME LOAN LIMITED and drawn on by any nationalised/scheduled banks.
3. The purchaser has to deposit 10% of the offered amount along with application and the balance 90% of the sale consideration within 15 days from the date of receipt of IHL's acceptance of offer for purchase of the property.
4. The said deposit should be adjusted in case of successful bidder, otherwise refunded within a week of opening tender. The earnest money deposit will not carry any interest.
5. The offer along with the aforesaid EMD should be made in a sealed cover super scribed "Offer for purchase of Anjar-Kutch Property, so as to reach our Gandhidham office on or before 7th September, 2024 by 5.00 pm
6. Offer so received by the undersigned will be opened and considered on 09/09/2024 at 11.00 AM at our Gandhidham office.
7. Offer to remit the amount as required under clause (2) above will cause forfeiture of amount already paid including 10% of the amount paid along with application.
8. The property is being sold with all the existing and future encumbrances whether known or unknown to the IHL. The Authorized Officer shall not be responsible in any way for any third-party claims/rights/dues.
9. The purchaser should conduct due diligence on all aspects related to the property (under sale through Public Auction) to his satisfaction. The purchaser shall not be entitled to make claim against the authorized officer in this regard at a later date.
10. The IHL reserves the right to reject any offer of purchase without assigning any reason.
11. In case of more than one offer, the IHL will accept the highest offer, if highest bidder fails to deposit the remaining amount, then the company may request & accept the second highest offer.
12. The interested parties may contact the Authorized Officer for further details/clarifications and for submitting their application.
13. The interested buyers can approach the Authorized Officer Mr. Bharat Shingarkharia Mobile No. 9316667911, E-mail ID: bharat.s@indiahomeloan.in during working hours 10.30 am to 6.00 pm from Monday to Saturday.
14. The purchaser has to bear all applicable TDS, stamp duty/additional stamp duty/transfer charges, registration fee etc. and also all the statutory non-statutory dues, taxes, rates, assessment charges, fees etc. owing to anybody.
15. Sale shall be in accordance with the provisions of SARFAESI Act/Rules.

Branch: GANDHIDHAM Last Date of Bid: 07-09-2024 BID Open Date: Date 09/09/2024

Property Can see on Dated 05/09/2024 to 06/09/2024. Timing 11:00 AM to 05:00 PM (on working days)

Date: 24/08/2024 Authorized Officer
Place: Gandhidham (Kutch) For INDIA HOME LOAN LIMITED

AGRIWISE FINSERV LIMITED

(erstwhile Star Agri Finance Limited)
Registered Office: 601-604, A Wing, Bonaza, Sahar Plaza Near Chakal Metro Station, A K Road, Andheri East, Mumbai-400059
CIN: U95999MH1995PLC267097, Web: www.agriwise.com, Email: info@agriwise.com, Ph: +91-022-40467777, Fax: +91-22-40467788

AUCTION NOTICE FOR SALE OF IMMOVABLE ASSETS

Under The Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 Read With Proviso to Rule 8 (6) of The Security Interest (Enforcement) Rules, 2002.

Notice is hereby given for conducting Auction sale under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI ACT) and Rules 8(6) & 9 of the Security Interest (Enforcement) Rules 2002 of the immovable properties, mortgaged to the Agriwise Finserv Limited Formerly known as Star Agri Finance Limited (hereinafter referred to as the "Secured Creditor"). Whereas the below mentioned borrower failed to repay the loan amounts to the Secured Creditor, within 60 days from the date of the notice issued by its authorized officer under section 13(2) of the SARFAESI ACT 2002.

WHEREAS the Secured Creditor has pursuant to the powers vested in it through its authorized officer taken POSSESSION of the mortgaged properties as mentioned below under the provisions of section 14 of SARFAESI ACT 2002 and in exercise of the power conferred there under.

WHEREAS even thereafter the borrower has failed to repay the aforesaid loan amount to the authorized officer of Secured Creditor and has decided to sell the scheduled property/ies ON THE BASIS "WHAT IS, WHERE IS AND WHATEVER THERE IS" through the process of INVITING BIDS CUM AUCTION in a sealed cover for the below mentioned properties/in the intending buyers on the following terms and condition.

BORROWER'S AND GUARANTOR'S NAME & ADDRESS:

1 (1) Zaverchand Durabhai Padia S/o Durabhai Besharabhai Padia (2) Bhavanbhai Zaverchand Padia (3) Naimish Zaverbhai Padia (4) Samir Zaverchand Padia (5) Bheer Bahai (6) Suresh Yammaji Pushp Bahadur All Of R/O Block No.207, A-Wing, 3rd Floor, Sadpurni Complex, Parvadi Chowk, Kuvadva Road, Rajkot- 360003, Dist.-Rajkot, Gujarat Also At: "Akshardham Complex", Shop No. U-30, Parvadi Chowk, Kuvadva Road, Rajkot. 360003 Gujarat.

Date of Demand Notice: 05.04.2021 Date of Possession Notice: 10.04.2023

SECURED DEBT AMOUNT IN Rs. 93,79,470/- (Rupees Ninety-Three Lakh Seventy-Nine Thousand Four Hundred Seventy Only) due as on 05-02-2024 along with the applicable interest and other charges together with interest and other contractual dues due to the Secured Creditor

Description of Property	Reserved Price	EMD
All that piece and parcel of Shop No. U-28 with carpet area admeasuring 35-00 Sq. Mts. on upper floor of the building known as "Akshar Dham" constructed upon land of city Survey No. 2504 Paiki of City Survey Ward No.13, Sheet No.201 of Rajkot and Boundaries:- North -Open Passage, South - Open Margin Space, East - Shop No. U-27, West - Shop No. U-29	Rs. 7,87,500/-	Rs. 78,750/-
(Rupees Seven Lakh Eighty Seven Thousand Five Hundred Only)		(Rupees Seventy-Eight Thousand Seven Hundred Seventy Only)

BORROWER'S AND GUARANTOR'S NAME & ADDRESS:

2 (1) Hiren Jagdishbhai Gohel S/O Jagdishbhai Liladharbhai Gohel (2) Jignasha Hirenbhai Gohel W/O Hiren Jagdishbhai Gohel (3) Jagdishbhai Liladharbhai Gohel S/O Liladharbhai Gohel, All Address At: Flat No.401, Wing-B, Mangalam Avenue B/H, Nageshwar Mandir, Jammgar Road Dist. Rajkot-360005 Gujarat India. And Also "Angel Hair & Care" Shop No- 14 Ground Floor, Rumi Plaza, Airport Road, Rajkot, -360001 Gujrat.

Date of Demand Notice: 24-05-2023 Date of Possession Notice: 24.03.2024

SECURED DEBT AMOUNT IN Rs.20,01,261/- (Rupees Twenty Lakh One Thousand Two Hundred Sixty-Only) Due as on 22-05-2023 along with the applicable interest and other charges together with interest and other contractual dues due to the Secured Creditor

Description of Property	Reserved Price	EMD
All That Piece And Parcel of Commercial Shop No.14 of Ground Floor, Built Up Area Admeasuring 11.56 Sq Ft., Carpet Area 9.25 Sq.Mt. Situated At Between Janta Janardani Society And Maruti Nagar Canal, Building Known As Rumi Plaza, Plot No. 2 & 3 Of Rajkot Survey No. 481 Paiki, City Survey Ward No.16, Race Course Park Area, Rajkot-360001Gujrat. Bounded By: North: Shop No.15, South: Shop No.13, East: Entry, Passage & Road, West: Parking Space	Rs. 9,47,700/-	Rs. 94,770/-
(Rupees Nine Lakh Forty Seven Thousand Seven Hundred Seventy Only)		(Rupees Ninety-Four Thousand Seven Hundred Seventy Only)

(A) Last Date For Submission of Bids: 17th September 2024, at 5 PM on At the Spire, Office No: 510, 5th Floor, Nr. Shital Park Chowk, 150F Ring Road, Rajkot - 360006.

(B) Time & Place of opening of bids/Auction: 18th September 2024, At the Spire, Office No: 510, 5th Floor, Nr. Shital Park Chowk, 150F Ring Road, Rajkot - 360006.

For any other information, Mr. Pradyumansinh Jadaia Authorized Officer Mobile No. 8655874936 may be contacted at the above address.

STAUTORY 15 DAYS NOTICE UNDER RULE 6(2), (6) & 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES 2002

The Borrower/Co-Borrowers/guarantors/mortgagors are hereby notified by the sum as mentioned above along, with up to date interest and ancillary expenses before auction, failing which the auction of mortgaged property mentioned above shall take place and balance dues if any shall be recovered with interest/cost.

Date: 24.08.2024 Authorized Officer
Place : Rajkot For Agriwise Finserv Limited (erstwhile StarAgri Finance Limited)

